

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1490/93.

Dt. of Decision : 31.1.95.

A. Venkateshwarlu

.. Applicant.

vs

1. The Telecom Commission,
rep. by its Chairman,
Govt. of India, New Delhi.

2. The Chief General Manager,
Telecommunications, A.P.Circle,
Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. P.Naveen Rao for
Mr. D.Madhava Reddy

Counsel for the Respondents : Mr. N.V.Raghava Reddy,
Addl. CGSC.

CORAM :

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE MEMBER

as per Hon'ble Sri R.Rangarajan, Member(Administrative)

Heard Sri P.Naveen Rao for Sri D.Madhava Reddy, learned counsel for the applicant and Sri N.V.Raghava Reddy, learned Standing Counsel for respondents.

2. The applicant herein was recruited as JJunior Telecom Officer (J.T.O.) in the year 1964 in the department of Telecommunications. While in service, he secured Engineering Degree in the year 1968 and was promoted to T.E.S.Group 'B' in the year 1979. Wide order of Department of Telecommunications dt. 11.7.1990 (page-13 of material papers), the department granted advance increments to the Telecom Officials/Officers for acquiring a degree in Engineering or equivalent qualification while in service. Sri Omprakash one of the junior of the applicant was granted two advance increments while he was working as in T.E.S. Group 'B' in terms of the above orders. In view of the above, the pay of Sri Omprakash junior to the applicant herein was enhanced to Rs.3,125/- as on 1-6-1990 against the basic pay of Rs.2975/- of the applicant and thus Sri Omprakash junior to the applicant continued to draw higher pay than the applicant.

3. The claim of the applicant is for a direction to the respondents to remove the anomaly in pay fixation arising out of the letter dt. 11.7.1990(page-13 of material papers) issued by the Department of Telecommunications and to step up the pay of the applicant equal to his junior Sri Omprakash with all consequential benefits.

4. At the time of hearing Sri N.V.Raghava Reddy, learned Standing Counsel for respondents produced a letter bearing No.49-1/94-PAT dt. 2.5.1994. As per the said letter R-2 was directed to get the OA 1490/93 withdrawn filed in CAT by the applicant therein to increments in the light of the instructions contained in letter dt. 11.7.1990 as the Government has decided to step up the pay of all Officers in all such cases. A direction was also given in the same letter to R-2 to step up the pay of the applicants concerned as per the instructions contained in office letter No.4-24/90-PAT dt. 10.2.1994. In view of the above submissions, it is obvious that the respondents have decided to grant the relief as prayed for and hence there is nothing left for adjudication.

5. The OA is thus disposed of without any further orders. No costs.

mc
(R.Rangarajan)
Member (Admn.)

V.Neeladri Rao
(V.Neeladri Rao)
Vice-Chairman

g/r
Dated 31 January, 1995.

Anil 7-28
Deputy Registrar (J) C

Grh.
To

1. The Chairman
The Telecom Commission, Govt.of India, New Delhi.
2. The Chief General Manager, Telecommunications, A.P.Circle, Hyderabad. *and J. Madhava Rao*
3. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy

pvm

Intercepted 2/2/95

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEEDADIRAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A.I.M.I)

DATED: 31-3-1995

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 1490/93.

T.A.No.

(w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

DVM

NO SPARE COPY

